

DECLARATION OF ASSETS AND LIABILITIES
BY
MEMBERS OF RAJYA SABHA

(Use extra sheet signed by the Member if space is insufficient for making entries)

FORM I

[See rule 3 of the Members of Rajya Sabha (Declaration of Assets and Liabilities) Rules, 2004]

A. Information regarding assets & liabilities of members

1. Name of the Member
(in block letters)
2. Father's/Husband's name
3. Permanent address
4. Delhi address
5. Party affiliation
6. Date of election
7. Date of taking oath/making affirmation

I Details of immovable property

- (1) Name of the State, District, Sub-division and Village
in which property is situated.
- (2) Details of property
 - (a) House and buildings and their present value
 - (b) Lands and their present value
- (3) Whether held as owner or beneficiary
- (4) Whether held jointly or severally. If property held jointly
with another person, share of property held
- (5) If not held in member's own name, state in whose name
held and his/her relationship with the member
- (6) How acquired
(whether by purchase, lease, mortgage, inheritance,
gift or otherwise with date of acquisition and name of
person from whom acquired).
- (7) Any other relevant information which the member may
like to mention.

II Details of movable property

- (1) Description of the property
(i.e. car/motorcycle/jewellery/investments in banks/
stock markets/ companies/financial institutions
/insurance policies etc.

- (2) Make, model (and also registration No. in case of vehicles) where necessary.
- (3) Mode of acquisition (purchase/gift/mortgage lease or otherwise)
- (4) Purchase price of the property
- (5) In case of purchase, source or sources from which financed
 - (a) personal savings
 - (b) other sources
- (6) Any other relevant information which the member may like to furnish

III. Details of liabilities of the member to public financial institutions/Central Government and State Governments

- (1) Details of loans raised from Banks/Companies/Financial institutions/Central/State Governments
- (2) Amount of loans raised in each case
- (3) The period for which these loans were raised in each case

B. Information regarding immovable and movable properties held by member's spouse

1. Name of the Member's spouse
(in block letters)
2. Father's/Husband's name
3. Permanent address
4. Delhi address

I. Details of immovable property

- (1) Name of the State, District, Sub-division and Village in which property is situated
- (2) Details of property
 - (a) House and buildings and their present value
 - (b) Lands and their present value
- (3) Whether held as owner or beneficiary
- (4) Whether held jointly or severally. If property held jointly with member, share of property held

- (5) If not held in spouse's own name, state in whose name held and his/her relationship with the spouse.
- (6) How acquired
(whether by purchase, lease, mortgage, inheritance, gift or otherwise with date of acquisition and name of person from whom acquired).
- (7) Any other relevant information which the member may like to mention.

II. Details of movable property

- (1) Description of the property
(i.e. car/motorcycle/jewellery/investments in banks/stock markets/companies/financial institutions/insurance policies etc.
- (2) Make, model (and also registration No. in case of vehicles) where necessary.
- (3) Mode of acquisition (purchase/gift/mortgage lease or otherwise)
- (4) Purchase price of the property
- (5) In case of purchase, source or sources from which financed
 - (a) personal savings
 - (b) other sources
- (6) Whether held as owner or beneficiary
- (7) Whether held jointly or severally
- (8) Any other relevant information which the member may like to furnish

C. Information regarding immovable and movable properties held by member's dependent children

1. Name of the Member's dependent children
(in block letters)
2. Father's/Husband's name
3. Permanent address
4. Delhi address

I. Details of immovable property

- (1) Name of the State, District, Sub-division and Village in which property is situated.
- (2) Details of property
 - (a) House and buildings and their present value
 - (b) Lands and their present value

- (3) Whether held as owner or beneficiary.
- (4) Whether held jointly or severally. If property held jointly with member, share of property held.
- (5) If not held in child's own name, state in whose name held and his/ her relationship with the child.
- (6) How acquired
(whether by purchase, lease, mortgage, inheritance, gift or otherwise with date of acquisition and name of person from whom acquired).
- (7) Any other relevant information which the member may like to mention.

II. Details of movable property

- (1) Description of the property
(i.e. car/motorcycle/jewellery/investments in banks/ stock markets/ companies/financial institutions/ insurance policies etc.)
- (2) Make, model (and also registration No. in case of vehicles) where necessary.
- (3) Mode of acquisition (purchase/gift/mortgage lease or otherwise)
- (4) Purchase price of the property
- (5) In case of purchase, source or sources from which financed
 - (a) personal savings
 - (b) other sources
- (6) Whether held as owner or beneficiary
- (7) Whether held jointly or severally
- (8) Any other relevant information which the member may like to furnish

DECLARATION

I, hereby declare that the information given above is true and correct to the best of my knowledge and belief

Date:

**(Signature/thumb
Impression of member**